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SLP(Crl.)No. 1480 OF 2003

ITEM No.1
(Part-heard)

Court No. 9

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1480/2003
(From the judgement and order dated 23/01/2003 in CRLMM 716/02
of The HIGH COURT OF DELHI AT N. DELHI)

NEPC MICON LTD. & ORS.

Petitioner (s)

VERSUS

STATE (NCT OF DELHI) & ANR. Respondent (s)
(With Appln(s). for stay and permission to place addl. documents on record
(For Final Disposal)

With
SLP(Crl.)No.1596/2003(With appln(s) for stay and exemption from filing c/c of the impugned judgment)(For final disposal)

Date : 25/08/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)Mr. Sanjay Sen, Adv.

Mr. Rana S. Biswas, Adv.

Ms. Indra Sawhney,Adv.

For Respondent (s)Mr. Ashok Bhan, Adv.

Mrs Anil Katiyar,Adv.

Mr. P. Parmeswaran,Adv.

UPON hearing counsel the Court made the following

O R D E R

Adjourned by two weeks.

(Meenu Sethi)
Court Master

(Promila Nagpal)
Court Master